

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

All the officials transferred vide order No. 42301-321/P&T/Admn.-II/THC/ HQs/2024 dated 27/07/2024 of this office but are yet to comply with the ibid orders are hereby 'stand relieved' from their respective transferor stations with immediate effect, and are further directed to join their transferee postings forthwith.

Non-compliance of the instant orders or proceeding on leave shall lead to initiation of strict disciplinary proceedings against the delinquent official, without any further communique in this regard.



(Sanjay Garg-I)  
Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi

No. 44813 - 44833 /P&T/Admn.II/THC/HQs/2024 Dated, Delhi the 02 AUG 2024

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge, Shahdara, KKD, Delhi
2. The Officers/OICs concerned.
3. Branch In-Charge, Admn.-II, Shahdara, KKD, Delhi, with the directions to intimate the office of the undersigned forthwith, names of the any delinquent officials, in the event of any non-compliance in their respective Districts.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
6. The DDO, Accounts Branch concerned for necessary action.
7. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
8. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
9. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
10. The officials concerned for immediate compliance.



Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi

